

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P No.370/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st July, 2017, 10.30 A.M.

| Name of the Company | | Binay Kumar -Vs- Kumar Auto infra (P) Ltd & Ors | | |
|---------------------|--|---|------------------------|---------------------|
| Under Section | | 241-242 | | |
| SI. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | | Appearing on behalf of | Signature with date |

i) Ha Ratnanko Baneyi, Se Adv 2/ Nes Swapna Choukey, Hov 3/ Ha Sidhartha Shama, Adv 4) Mes Namrata Baru, Hov

Petitioner

2 21/07/17

21.07.2017 - C.P. No. 370 / KB / 2017 - Binay Kumar - Versus- Kumar Auto Infra (P) Ltd & Others.

<u>ORDER</u>

Ld. Lawyer on behalf of the petitioners are present.

Heard the petitioner an interim relief as prayed for in the petition at length. Petitioner has issued notice upon the respondent by speed post. But none of them appeared. Hence, petitioner is directed to take substituted service / newspaper publication upon the respondents in one local daily newspaper where the respondents are residing as well as one daily national newspaper having wide circulation.

Order for interim grant is reserved.

Fixed on 22.08.2017

(MANORAMA KUMARI) MEMBER (J)